

10

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**T.P. Nos. 34-A/2016 & 34-B/2016 with  
T.P. No 34/111A/NCLT/AHM/2016(New)  
C.A. Nos. 284/2014 & 137/2015 with  
C.P. No. 13/111A/CLB/MB/2013(Old)**

**Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017**

Name of the Company: Shobhna P. Mahajan  
V/s.

Micro Inks Ltd.

Section of the Companies Act: Section 111A of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Krina R. Parekh For Arjun R. Sheth	Advocate	Respondent	K.R. Parekh
2.				

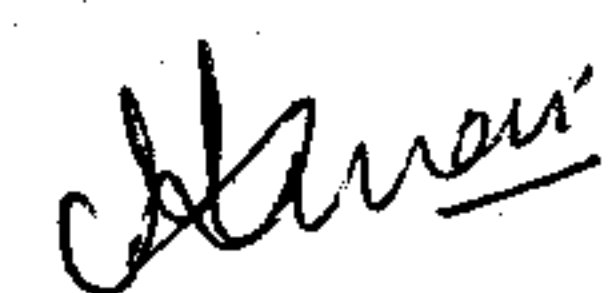
**ORDER**

None present for Original Petitioners no. 1 and 2. Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr. Arjun Sheth present for Respondent.

Suo moto reopened for further hearing.

List the matter on 17.11.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 23rd day of October, 2017.